

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 23rd day of January 2001.

Original Application no. 54 of 2001.

Hon'ble Mr. S.K.I. Naqvi, Judicial Member

Binesh Kumar,
S/o late Shri Arjun Singh,
R/o Type II-Q Quarter No. 86, Ordnance Factory,
Murad Nagar, Distt. Ghaziabad.

... Applicant

C/A Shri P.K. Shukla
Shri H.S. Tripathi

Versus

1. Union of India through General Manager,
Ordnance Factory, Murad Nagar,
Ghaziabad.
2. Chief Controller of Accounts (Factories),
10-A S.K. Base Road,
Calcutta.
3. Estate Officer Ordnance Factory,
Murad Nagar, Distt. Ghaziabad.

... Respondents.

C/Rs Km. Sadhana Srivastava.

O R D E R(Oral)

Hon'ble Mr. S.K.I. Naqvi, Member-J

As per applicant's case his father late Shri Arjun Singh died in harness on 04.12.99 when he was working as Senior Auditor in Ordnance Factory Murad Nagar, Ghaziabad. On the death of his father his dependents came to very indigent distress condition

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and, therefore, he applied for appointment on compassionate ground, copy of which has been annexed as annexure 1 to the OA and when nothing heard in this regard he preferred a reminder dated 20.09.00, but even that reminder could not move the respondents to decide this matter. Therefore, he has come up before the Tribunal seeking relief to the effect that the respondents be directed to appoint the applicant on a suitable post and also to decide his representation dated 09.02.2000.

2. Km. Sadhana Srivastava, learned counsel for the respondents has opposed this request mainly on the ground that the applicant did not move the proper authority who could take decision in the matter. She also referred annexure 1, copy of request for appointment on compassionate ground, which is addressed to Chief Controller of Accounts who is not proper authority.

3. Keeping in view the facts and circumstances of the matter I decide the OA at admission stage with the direction that in case the applicant moves a fresh representation, annexing thereto the copy of his application for compassionate appointment as well as the reminder sent by him, within one month to

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the competent authority in the respondents establishment, the same shall be decided within 3 months, thereafter, and in case the request of the applicant ~~is accepted~~ ^{is accepted or exceeded} is not ~~exceeded~~, the competent authority shall pass detailed, speaking and reasoned order with copy to the applicant.

4. There shall be no order as to costs.

S. R. D. M. A. G. M.
Member-J

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